

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH, CHENNAI

ORIGINAL APPLICATION No. 23 OF 2023

(Under Section 14,15, 17,18 of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

Kambala Ammoriya & Ors

...Applicants

VERSUS

Union of India & Ors

...Respondents

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Filed by



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PLACE: Chennai

DATE: 15.12.2023

Memo on behalf of Applicants on the construction of Marine discharge pipelines despite the Joint Committee and MoEF found various non-compliances

1. That the Unit has in collusion with the official Respondents has started laying of two new marine disposal pipelines in place of existing pipeline for increased marine discharge quantity at N. Narasapuram(V), Ch. Lakshmipuram (V), Rajaipeta (V), Peda Teemala (V) of Nakkapalli (M), Anakapalli District, Andhra Pradesh with help of large number of police personnel. That heavy machines are used by the project proponent for laying of the pipelines. That the MoEF in its report filed before this Hon'ble Tribunal dated 8.8.2023 stated as under:

“12.It is further submitted that, the display boards at critical locations along the pipeline has not been provided, diesel has not been stored in underground tanks, no measures have been taken to avoid mixing of storm water/rain water flowing through natural nallah and the project area, and the project proponent have been discharging excess intake water in the CRZ area. Hence, there have been observed non-compliances of the stipulated conditions for the project which can only be concluded after examination of the detailed ATR Review Report.

13. It is humbly submitted that, after examining the monitoring report, the MoEF&CC issued a letter dated 19.12.2022 to the IRO, Vijayawada requesting them to furnish an ATR Review Report at the earliest to the Ministry. However, the said ATR Review Report is still awaited.

16. It is further submitted that in the present case, necessary action will be initiated by the Answering Respondent post analysis of ATR Review Report which has already been sought from IRO, Vijayawada.”

2. Despite the clear stand of the Union of India on the violations committed by the Project proponent, the activities are continuing by the Private Respondent. It is further submitted that the Joint Committee appointed by this Hon'ble vide its report also found several violations and illegalities in the laying of new marine pipeline way back on 8.7.2022. But the Official Respondents are not taking action due to the influence and power of the Project Proponent. The act of the Respondents is contrary to Environment, Air, Water Acts and adversely impact the ecology in the area.

Following photographs indicates that heavy machines are used in the activity:







THROUGH

A handwritten signature in blue ink, appearing to read 'K. Sravan'.

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Memo filed in OA No. 23 of 2022, Kambala Ammoriya Vs Union of India

1 message

sravan kumar <advsravan@gmail.com>

Fri, Dec 15, 2023 at 10:50 AM

To: "K.S.Viswanathan" <kodivishi@yahoo.co.in>, APPCB HO Legal <hopcblegal@gmail.com>, madhurireddyd@yahoo.com, sns2358@yahoo.co.in, vlaxmi.cpcb@nic.in

Cc: "Judicial Section, NGTSZ" <judicial-ngtsz@gov.in>

Sir and Madam

Kindly find the attached Memo filed in the above case.

With regards

Sravan Kumar
Advocate for the Applicants
9811237009

 **Memo 15 Dec 2023.pdf**
1492K